

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1614 OF 2018 IN
DFR NO. 4361 OF 2018**

Dated: 19th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of:

H-Energy Private Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Ms. Astha Sharma
Mr. Amahe Cama

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

ORDER

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application and at the request of learned counsel for the appellant, list the matter on **28.11.2018** subject to curing the defects.

Application is disposed of.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

mk/pk